

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.537/2012
In
O.A.No.3444/2011

Friday, this the 2nd December 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

V K Vashisht s/o Ram Prakash Vashisht
Working as
Deputy Secretary
Cabinet Secretariat, Govt. of India
Room No.7, Bikaner House Annexe
Shahjahan Road, New Delhi – 11

(Mrs. Harvinder Oberoi, Advocate)

..Applicant

Versus

Mr. Sanjiv Tripathi
Secretary (R)
Cabinet Secretariat, Govt. of India
Room No.7, Bikaner House Annexe
Shahjahan Road, New Delhi – 11

(Mr. L R Khatana for Mr. T C Gupta, Advocate)

..Respondents

O R D E R (ORAL)

Mr. Raj Vir Sharma:

At the very outset, learned counsel for petitioner states that the petitioner has been promoted vide order dated 19.10.2016. However, the arrears of pay and allowances have not been paid, for which he may be accorded liberty to take appropriate remedy as per law.

2. Under these circumstances, as the order of this Tribunal has been complied with by the respondent, C.P. is closed with aforementioned liberty. Notice issued to the respondent is discharged.

**(K.N. Shrivastava)
Member (A)**

**(Raj Vir Sharma)
Member (J)**

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